

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 274 of 2021

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Nandlal Charan Dwary Petitioner

Versus

1. The State of Jharkhand
2. Manish Kumar Opp. Parties

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Navneet Sahay, Adv.
For the State : Mr. Shekhar Sinha, P.P.

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

04/07.09.2021

I.A. No.2419 of 2021

The present interlocutory application has been filed for seeking indulgence of this Court for giving some relief in the matter of surrender in pursuance of the order of conviction.

It has been submitted by learned counsel for the petitioner that although Rs.15,00,000/- (Fifteen Lac) as a fine amount has been imposed by the court below but the real dispute is with regard to the dishonor of two cheques amounting to Rs.10,00,000/- (Ten Lac). The petitioner is ready to deposit Rs.10,00,000/- (Ten Lac) which is of the value of the cheques within a month for which he prays for exemption from surrender.

In the attending facts and circumstances of the case, the petitioner is exempted from surrendering in the court below for a period of six weeks from today, subject to the condition that the petitioner will deposit Rs.10,00,000/- (Ten Lac) before the Registrar General, High Court of Jharkhand, Ranchi within four weeks from today.

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Issue notice upon O.P. No.2, under registered cover with A/D as well as ordinary process, for which requisites etc. must be filed within a week.

(Rajesh Kumar, J.)

Shahid/